

C.P. no. 18/96
heard for order
on 5/2/96.

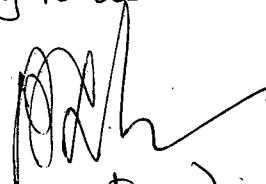
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212

(6)
Date: 5.2.96. CP 18/96

Sr. no: 40.

Mr. S.P. Inamdar for the
applicant. He has filed C.P.
18/96. Issue notice to the
respondents to file their
reply returnable on 29.3.96

(1)


(P.P. Sinastara) (B.S. Hegde)
M(A) M(S)

CP Notices issued to
Applicant/Respondents on
16/2/96
Jal
2012

Reply dtd. 20-3-96
of Respondent recd. on
22-3-96

110
27/3

Dated: 29.3.96 (50)

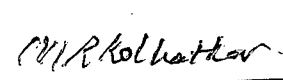
Heard Shri S.P. Inamdar,
Counsel for the applicant. Shri P.S.
Lambat, Counsel for the respondents.

The Tribunal vide its order
dated 6.10.95 directed the respondents
to dispose of the pending appeal within
a period of two months from the date of
receipt of this order and not to evict
the applicant from the Railway Quarter
till they dispose of his pending appeal.
As per the direction the respondents
ought to have passed the order on
16.1.96, but the said order was
passed on 8.2.96. The respondents have
given an unconditional apology.

In the circumstances there
is no substance in the CP. The
CP is discharged.

dt. 29.3.96
Order/Judgment despatched
to Applicant/Respondent(s)
on 11.4.96
12/4/96

VEL/C
4


(M.R. Kohatkar) (B.S. Hegde)
M(A) M(S)